

Institute of Medical Sciences Act, 1956. [*Placed in Library. See No. LT—4172/70.*]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : I beg to lay on the Table :—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

(i) The Kerosene (Fixation of Ceiling Prices) Order, 1970, published in Notification No. G.S.R. 864 in Gazette of India dated the 1st June, 1970.

(ii) The Kerosene (Fixation of Ceiling Prices) Amendment Order, 1970, published in Notification No. G.S.R. 1794 in Gazette of India dated the 16th October, 1970.

(iii) The Kerosene (Fixation of Ceiling Prices) Second Amendment Order, 1970, published in Notification No. G.S.R. 1795 in Gazette of India dated the 16th October, 1970.

[*Placed in Library. See No. LT—4173/70.*]

(2) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (1) (i) above. [*Placed in Library. See No. LT—4174/70.*]

PROCLAMATION ETC. Re. THE STATE OF UTTAR PRADESH

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : I beg to lay on the Table :—

(1) A copy of the Proclamation (Hindi and English versions) dated the 1st October, 1970 issued by the President under article 356 of the Constitution in rela-

tion to the State of Uttar Pradesh published in Notification No. G.S.R. 1756 in Gazette of India dated the 2nd October, 1970, under article 356 (3) of the Constitution. [*Placed in Library. See No. LT—4175/70.*]

(2) A copy of the Order (Hindi and English versions) dated 1st October, 1970, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 1757 in Gazette of India dated the 2nd October, 1970. [*Placed in Library. See No. LT—4175/70.*]

(3) A copy of the Report of the Governor of Uttar Pradesh dated the 29th September, 1970 to the President. [*Placed in Library. See No. LT—4176/70.*]

(4) A copy of the Proclamation (Hindi and English versions) dated the 18th October, 1970 issued by the President revoking the Proclamation issued by him on the 1st October, 1970 in relation to the State of Uttar Pradesh, published in Notification No. G.S.R. 1799 in Gazette of India dated the 18th October, 1970, under article 356 (3) of the Constitution. [*Placed in Library. See No. LT—4177/70.*]

NOTIFICATION Re. SERVICE CONNECTED WITH SUPPLY OF ELECTRICAL ENERGY BY D.V.C. UNDER ESSENTIAL SERVICES MAINTENANCE ACT, AND STATEMENTS Re. FLOOD SITUATION IN THE COUNTRY AND Re. DESILTING OPERATION OF UPPER GANGA CANAL

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : I beg to lay on the Table :—

(1) A copy of Notification No. S.O. 3125 (Hindi and English versions) published in Gazette of India dated the 23rd September, 1970 declaring service connected with the supply of electrical energy by the Damodar Valley Corporation, established under the Damodar Valley Corporation Act, 1948 or with the generation, storage or transmission of electrical energy for the purpose of

[Dr. K. L. Rao]

such supply, to be an essential service for the purposes of Essential Services Maintenance Act, 1968, under subsection (2) of section 2 of the said Act. [Placed in Library. See No. LT—4178/70.]

- (2) A supplementary statement on the flood situation in the country. [Placed in Library. See No. LT—4179/70.]
- (3) A statement regarding the desilting operation of Upper Ganga Canal near Hardwar. [Placed in Library. See No. LT-4180/70.]

NOTIFICATIONS UNDER THE INCOME-TAX ACT, THE WEALTH-TAX ACT, THE CUSTOMS ACT AND THE CENTRAL EXCISES AND SALT ACT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : I beg to lay on the Table :—

- (1) A copy each of the following Notifications, (Hindi and English versions) under section 296 of the Income-tax Act, 1961 :—

- (i) S.O. 2877 published in Gazette of India dated the 1st September, 1970 making certain amendment to Notification No. S.O. 2063 dated the 4th June, 1968.
- (ii) S.O. 2879 published in Gazette of India dated the 1st September, 1970.
- (iii) S.O. 2880 published in Gazette of India dated the 1st September, 1970.
- (iv) S.O. 2882 published in Gazette of India dated the 1st September, 1970.

[Placed in Library See. No. LT—4181/70.]

- (2) A copy each of the following Notification (Hindi and English versions) under sub-section (4) of section 46 of Wealth-tax Act, 1957 :—
- (i) S.O. 2878 published in Gazette of India dated the 1st September, 1970 making certain amendment to

Notification No. S. O. 2064 dated the 4th June, 1968.

- (ii) S.O. 2881 published in Gazette of India dated the 1st September, 1970.

[Placed in Library. See No. LT-4182/70.]

- (3) A copy of the Central Excise (Twelfth Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1791 in Gazette of India dated the 17th October, 1970, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT—4182/70.]
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—
- (i) S.O. 2771 published in Gazette of India dated the 22nd August, 1970 together with an explanatory memorandum.
- (ii) S.O. 2847 published in Gazette of India dated the 29th August, 1970 together with an explanatory memorandum.
- (iii) G.S.R. 1244 published in Gazette of India dated the 29th August, 1970.
- (iv) G.S.R. 1245 published in Gazette of India dated the 29th August, 1970.
- (v) G.S.R. 1246 published in Gazette of India dated the 29th August, 1970 together with an explanatory memorandum.
- (vi) G.S.R. 1247 published in Gazette of India dated the 29th August, 1970 together with an explanatory memorandum.
- (vii) G.S.R. 1306 published in Gazette of India dated the 5th September, 1970.
- (viii) G.S.R. 1307 published in Gazette of India dated the 5th September, 1970.
- (ix) G.S.R. 1308 published in Gazette of India dated the 5th September, 1970 together with an explanatory memorandum.